

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2370/90

DATE OF DECISION: 25.2.1991

MS. RENU KAKKAR

APPLICANT

VERSUS

UNION OF INDIA

RESPONDENTS

CORAM:

THE HON'BLE MR. P.K. KARTHA, V.C.(J)

THE HON'BLE MR. M.M. MATHUR, MEMBER(A)

SHRI V.P. SHARMA ..... FOR THE APPLICANT

SHRI K.L. BHANDULA ..... FOR THE RESPONDENTS.

ORAL JUDGEMENT

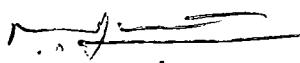
We have heard the learned counsel of both parties at the admission stage. The prayer contained in the application is that the applicant should be given the pay scale of Rs.425-700/- (PR) for the period with effect from 31.12.1982 to 31.7.1985 during which she had actually worked as a Senior Computer. The learned counsel of the respondents states that the applicant has rushed to the Tribunal without exhausting the remedies available to her in the form of representation in regard to her grievance.

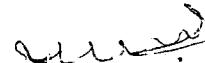
2. After hearing the learned counsel of both parties, we direct that the O.A.No.2370/90 filed by the applicant itself be treated as a representation filed by the applicant, in any event, not <sup>1</sup> The respondents shall consider the points raised in the application and pass a speaking order as expeditiously as possible but not even later than three months from today's date. The application is disposed of at the admission stage with

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the above directions. We make it clear that if the applicant is aggrieved with the order passed by the respondents pursuant to the above directions, she will be at liberty to file a fresh application in the Tribunal in accordance with law, if so advised.

There will be no order as to costs.

  
(M.M. MATHUR)  
MEMBER(A)

  
(P.K. KARTHA)  
VICE-CHAIRMAN(J)